

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.3910 OF 2009

SELECTION AUTH.& DY.DIRECTOR & ORS. ..APPELLANT (S)

VERSUS

AKHILA KARNATAKA A.S.K.K.SANGHA & ANR. ..RESPONDENT (S)

WITH

CIVIL APPEAL NO.3913 OF 2009

O R D E R

We have heard learned counsel for the parties at considerable length who have taken us through the orders impugned in these appeals.

We are of the considered view that the impugned orders do not suffer from any error much less any perversity to compel our interference in exercise of our powers under Article 136 of the Constitution of India.

These civil appeals accordingly fail and are dismissed.

.....CJI.  
[T.S.THAKUR]

.....J.  
[A.M. KHANWILKAR]

.....J.  
[DR. D.Y. CHANDRACHUD]

NEW DELHI  
SEPTEMBER 1, 2016.

ITEM NO.101

COURT NO.1  
S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS  
Civil Appeal No(s). 3910/2009

SECTION IVA

SELECTION AUTH. & DY.DIRECTOR & ORS.

Appellant(s)

VERSUS

AKHILA KARNATAKA A.S.K.K.SANGHA & ANR.

Respondent(s)

WITH

C.A. No.3913/2009

(With Interim Relief and Office Report)

Date : 01/09/2016 These appeals were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE A.M. KHANWILKAR  
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

For Appellant(s)

Mr. Devadatt Kamat, AAG  
Mr. V. N. Raghupathy, Adv.  
Mr. J. Rahman, Adv.  
Mr. Rajesh Inamdar, Adv.  
Mr. Parikshit P. Angadi, Adv.  
  
Mr. Adarsh Tripathi, Adv.  
Ms. Pragya Baghel, Adv.

For Respondent(s)

Ms. Nidhi Khanna, Adv.  
Ms. Rukhsana Choudhury, Adv.  
  
Mr. Rajanmani, Adv.  
Ms. Jyoti Mendiratta, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

The civil appeals are dismissed in terms of the signed  
order.

(Ashok Raj Singh)  
Court Master

(Veena Khera)  
Court Master

(Signed Order is placed in the file)